

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 3

EXCISE APPEAL NO. 50725 OF 2024

[Arising out of Order-in-Original No.24-43/2024-CE dated 29.02.2024 passed by the Commissioner of Additional Director General (Adjudication), Directorate General of GST Intelligence (Adjudication Cell), New Delhi]

SAFEX FIRE SERVICES LTD.,

....APPELLANT

202-A, Dhanraj Industrial Estate,
Sun Mill Road, Post Box No.6314,
Lower Parel (West),
Mumbai-400 013.

Vs.

**THE ADDITIONAL DIRECTOR GENERAL
DIRECTORATE GENERAL OF GST INTELLIGENCE RESPONDENT
(Adjudication Cell),**

West Block No.VIII, Wing No. 6, 2nd Floor,
R.K. Puram, New Delhi-110 066

Appearance:

Present for the Appellant : Shri Siddhanth Sriram, Advocate

Present for the Respondent: Shri Rakesh Agarwal, Authorised Representative

CORAM:

HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)

HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing : 27/01/2025

Date of Decision :30.01.2025

BINU TAMTA:

The appeal is, accordingly allowed. For order, see order of date in
Excise Appeal No.50708 of 2024.

**(BINU TAMTA)
MEMBER (JUDICIAL)**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**

Ckp.